

THE MINISTER OF STATE IN THE
MINISTRY OF HOME AFFAIRS AND
IN THE DEPARTMENT OF PERSONNEL

/गृह मंत्रालय और कामिक विभाग में राज्य
मंत्री (SHRI RAM NIWAS (MIRDHA):

(a) to (c) The required information in respect of all Central Services Class I is not readily available. In the case of Indian Audit & Accounts Service, Indian Defence Accounts Service, Indian Revenue Service and Indian Postal Service, the position, however, is that members of the respective Service are associated with the Departmental Promotion Committee in addition to Chairman/Member of the Union Public Service Commission.

In the Central Secretariat Service the Selection Grade comprises of posts of Deputy Secretary and equivalent which being senior administrative posts are also manned by officers drawn from other Services like I.A.S etc. Select Lists for Selection Grade of the C.S.S. are prepared in accordance with the provisions of the C.S.S. Rules, 1962 and the Promotion Regulations issued thereunder in 1964 in consultation with Union Public Service Commission. The Regulations provide *inter alia* that the Selection Committee for preparation of the Select List shall consist of the Secretary, Department of Personnel as Chairman, three other Secretaries to the Government of

India and the Establishment Officer, as members. The composition of the Selection Committee, conforms to the pattern of the Central Establishment Board on whose recommendation, appointments to all the posts of Deputy Secretary and equivalent at the Centre are made. In view of this, the question of discrimination in the case of C. S. S. officers does not arise.

306. [Transferred to the 11th August, 1971.]

DETENTION CASES UNDER THE
MAINTENANCE OF INTERNAL
SECURITY ACT

307. SHRI G. GOPINATHAN NAIR :
Will the Minister of HOME AFFAIRS/
गृह मंत्री be pleased to state :

(a) the number of persons in each State detained at present under the Maintenance of Internal Security Act ; and

(b) what are the reasons for the detention in each case ?

THE MINISTER OF STATE IN THE
MINISTRY OF HOME AFFAIRS/
गृह मंत्रालय में राज्य मंत्री (SHRI K. C.
PANT) : (a) and (b) A statement is enclosed.

STATEMENT

Name of State	Number of persons detained at present	Reasons for detention
Assam	*8	The detention has been ordered with a view to preventing the persons concerned from acting in any manner prejudicial to the— Maintenance of public order.
	1	Security of the State.
Gujarat	11	Maintenance of public order.
West Bengal	44	Security of India.

*Six detenus have been granted parole for two months each.

The State Governments of Andhra Pradesh, Haryana, Kerala, Madhya Pradesh, Maharashtra, Mysore, Nagaland, Orissa, Punjab, Rajasthan, Uttar Pradesh and Himachal Pradesh and Union Territory Administrations of Andaman and Nicobar Islands, Chandigarh, Delhi, Dadra & Nagar Haveli, Goa, Daman and Diu Laccadive, Minicoy & Amindivi Islands, Manipur and Tripura and NEFA have furnished nil information

Information is awaited from the State Governments of Bihar and Tamilnadu and Union Territory Administration of Pondicherry

KERALA ASSEMBLY RESOLUTION ON THE MAINTENANCE OF INTERNAL SECURITY ACT

808 SHRI G GOPINATHAN NAIR :
Will the Minister of HOME AFFAIRS गृह मंत्री be pleased to state

(a) whether the Kerala Legislative Assembly has recently adopted a resolution on the Maintenance of Internal Security Act,

(b) if so, what are the contents of the resolution, and

(c) what is the reaction of the Central Government thereto ?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS गृह मंत्रालय मे उपमन्त्री (SHRI F H MOHSIN) (a) and (b) According to the information received from the Government of Kerala, on the 16th July, 1971, the Kerala Legislative Assembly passed a non-official resolution, the English translation of which reads as follows

"This House requests the Central Government to take necessary steps to annul the Maintenance of Internal Security Act, 1971"

(c) There is no proposal under consideration to move Parliament to repeal the Act

HINDI FILMS SHOWN ON TELEVISION

809. SHRI E M SANGMA Will the Minister of INFORMATION AND BROADCASTING सूचना और प्रसारण मंत्री be pleased to state

(a) the number of Hindi films which have been screened on TV since January, 1971

(b) whether any patriotic, religious and historical films have been shown during the above period and if so, what is their number, and

(c) if no such films are shown on TV, the reasons therefor and whether Government propose to screen such films on television in Delhi in the near future ?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING/ सूचना और प्रसारण मंत्रालय मे राज्य मंत्री (SHRIMATI NANDINI SATPATHY) (a) 40

(b) and (c) It is not possible to classify films as patriotic, religious or historical as such. The films shown on television represent a cross section of the films produced in the country

EXPORT OF COAL

810 SHRI BAHARUL ISLAM Will the Minister of FOREIGN TRADE/ विदेश व्यापार मंत्री be pleased to state, whether it is a fact that India is exporting coal to Japan who again supply it to Pakistan ?